

Court No. - 21

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1184 of 2024

Petitioner :- Sahaj-Sarathi Foundation And Another

Respondent :- Union Of India And 7 Others

Counsel for Petitioner :- Satyendra Chandra Tripathi, Shiv Poojan Yadav

Counsel for Respondent :- A.S.G.I., C.S.C., Sanjay Kumar Om

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Manish Kumar Nigam, J.

1. Sri S.P. Singh, learned Additional Solicitor General of India, has placed on record the written instructions received from Government of India, Ministry of Health & Family Welfare, PMSSY Division, which are as follows: -

"Finance Minister of India, while presenting the Budget for the financial year 2014-15, had announced setting up of four new AIIMS in Andhra Pradesh, West Bengal, Maharashtra and Poorvanchal in UP, and in the Budget speech 2015-16, proposed to set up seven new AIIMS in Jammu, Kashmir, Punjab, Tamil Nadu, Himachal Pradesh, Assam and Bihar. Two new AIIMS in Gujarat and Jharkhand have been announced in the Budget speech 2017-18. As per the Interim Budget 2019-20, New AIIMS in Haryana was announced. After the budget announcement, concern state Government are requested to identify suitable alternate locations for setting up of new AIIMS in their state.

Union Finance Minister in his Budget Speech for 2014-15 announced for set up of one AIIMS like institution in Poorvanchal in Uttar Pradesh. This Ministry vide D.O No. Z- 28016/158/2014-SSH dated 13.02.2015 (copy attached) requested Uttar Pradesh Government to identify suitable alternate locations for setting up of new AIIMS in Poorvanchal. In reply, vide letter dated 09.03.2015 (copy attached), Uttar Pradesh Government recommended Gorakhpur for setting up of AIIMS in Poorvanchal in Uttar Pradesh."

2. Sri S.P. Singh, learned Additional Solicitor General of India, assisted by Sri Sanjay Kumar Om, admits that since after 2014 - 2015, there is no decision by the Central Government for establishing new AIIMS in Uttar Pradesh.

3. In last ten years, the population in the region has increased substantially, resulting in acute pressure on the existing medical infrastructure.

4. By a previous order, the authorities were directed to assess the ground realities prevailing at the present moment so as to objectively examine whether establishment of new AIIMS like institute is necessitated. However, it seems that no such assessment has been made so far.

5. Sri S.P. Singh, learned Additional Solicitor General of India, seeks time to enable the respondents to assess the ground realities and file affidavit clarifying the stand of the Central Government in the matter.

6. We also require the State Government to place on record its view in the matter and why an AIIMS like institute would not be necessary to be established in Prayagraj, as is the prayer made in the instant petition.

7. Sri A.K. Goyal, learned Additional Chief Standing Counsel, appearing for the State respondents, undertakes to communicate the instant order to the second respondent for due compliance.

8. List as fresh on 17.10.2024.

(Manish Kumar Nigam, J.) (Manoj Kumar Gupta, J.)

Order Date :- 18.9.2024

Jaideep/-